

has not yet been completed and selections are continuing, it is not possible to furnish the required figures at this stage.

(b) Under Rule 11 of the Indian Foreign Service Branch (B) Initial Constitution Rules, the qualifying period of three years prescribed under Rule 5, has been reduced to one year in respect of candidates from the Scheduled Castes and Scheduled Tribes.

Gazetted Officers in the Planning Commission

785. Shri Ayyakannu: Will the Minister of Planning be pleased to state:

(a) the number of Gazetted Officers working in the Planning Commission both technical and non-technical, and

(b) how many of them belong to the Scheduled Castes and Tribes?

The Parliamentary Secretary to the Minister of Labour, Employment and Planning (Shri L. N. Mishra): (a) 216 (153 technical and 63 non-technical

(b) 1—Scheduled Caste—(Technical)

12 hrs.

PAPER LAID ON THE TABLE

RESOLUTION re ENQUIRY COMMISSION ON EMOLUMENTS OF CENTRAL GOVERNMENT EMPLOYEES

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of the Resolution No 2474-Secy(E)/57, dated the 21st August 1957, regarding setting up of a Commission of Enquiry to examine the structure of emoluments and conditions of service of the Central Government employees and other related questions [Placed in Library See No S-202/57]

Shri T. B. Vittal Rao (Khammam) Let him read the Resolution

Mr. Speaker: It is laid on the Table. The hon. Member will read it for himself. It is a big Resolution.

Shri T. T. Krishnamachari: I have no objection in reading it:

"The Government of India have decided to set up a Commission of Enquiry composed of the following:

Chairman Shri Justice Jagannadha Das, Judge of the Supreme Court.

Members Shri V B Gandhi, Shri N K Sidhanta, Shri M L Dantwala, Shrimati Maragatham Chandrasekhar, and Shri L P Singh, ICS, Member-Secretary

Associate Secretary Shri H F B Pais."

The terms of reference of the Commission are as I have already read before, there has been no change.

The Commission may consider demands for relief of an interim character and send reports thereon. In the event of the Commission recommending any interim relief, the date from which this relief should take effect will be indicated by the Commission.

"The Commission will devise their own procedure and may appoint such advisers as they choose for any particular purpose. They may call for such information and take such evidence as they may consider necessary. Ministries and Departments of the Government of India will furnish such information and documents and other assistance as may be required by the Commission. The Government of India trust that the State Governments, service associations and others

concerned will also extend to the Commission their fullest co-operation and assistance

"The Commission are requested to make their recommendations to the Government as soon as practicable".

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:—

- (i) In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th August 1957, agreed to the following amendments made by the Lok Sabha at its sitting held on the 16th July 1957, in the Railway Protection Force Bill, 1957:—

Clause 13

1. That at page 4, line 34,—

- (i) after "detain" insert "him"; and
- (ii) after "search" insert "his person and belongings forthwith".

Clause 17

2. That at page 5,—

- (i) line 26, omit "simple"; and
- (ii) line 27, for "three" substitute "six".

Clause 20

- 3 That at page 5, line 39,—

for "proper authority or order" substitute "the orders of a competent authority".

4. That at page 6, line 14,—

for "or" substitute "and".

- (ii) In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Repealing and Amending Bill, 1957, which has been passed by the Rajya Sabha at its sitting held on the 12th August 1957.

BILL PASSED BY RAJYA SABHA LAID ON THE TABLE

Secretary: Sir, I lay the Repealing and Amending Bill, 1957, as passed by Rajya Sabha, on the Table of the House.

*DEMANDS FOR GRANTS—contd. MINISTRY OF COMMERCE AND INDUSTRY—contd.

Mr. Speaker: The House will now resume further discussion of the Demands for grants relating to the Ministry of Commerce and Industry. Out of 6 hours allotted for these Demands, 1 hour and 6 minutes have already been availed of and 4 hours and 54 minutes now remain

The list of cut motions moved on the 20th August 1957 relating to these Demands have already been circulated to hon. Members on the same day.

How long will the hon. Minister take?

The Minister of Commerce and Industry (Shri Morarji Desai): It all depends—say 45 minutes.

Mr. Speaker: We have about 5 hours left. I shall call upon the Minister at about 16 15 hours to reply to the debate.

Shri T. B. Vittal Rao (Khammam): May I suggest that we continue with this debate upto 17-30 hours and start discussion on the Demands for Grants of the Ministry of Labour tomorrow? It is only a question of half an hour.

*Moved with the recommendation of the President.